

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

25.

C.P. (IB)/1036(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.04.2024

NAME OF THE PARTIES: Pnb Housing Finance Limited
Vs.
Komal Machindar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Nikita Abhyankar i/b Gravitas Legal, Ld. Counsel for the Financial Creditor present through VC. Ms. Pranali Gada, Ld. Counsel for the Resolution Professional present. None present for the Personal Guarantor.
2. Record file shows that on 12.05.2023, 25.07.2023, 07.09.2023, 22.12.2023, 13.02.2024 & 18.03.2024 several opportunities were granted to the Personal Guarantor to file reply on the report submitted by the Resolution Professional, but till date he has not filed any reply, nor has he appeared today. This Bench is of the view that, the Personal Guarantor is not interested in filing their reply. Hence, the Personal Guarantor right to submit a reply is *forfeited*.
3. Heard Ld. Counsel for the Financial Creditor. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)